

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 117

**IA(I.B.C)1560 (CH)2021, IA(I.B.C)1558 (CH)2021, IA(I.B.C)/793 (CH)2023,
IA(I.B.C)/808 (CH)2022, IA(I.B.C)/21 (CH)2024, IA(I.B.C)/492 (CH)2024,
IA(I.B.C)/1069 (CH)2024**

**C.P. (IB)/631(CH)2019
(Admitted)**

IN THE MATTER OF:-

Ashish Dhillon

...Petitioner

Versus

M/s Ram Hari Motors Pvt. Ltd.

...Respondent

**Under Section: 9, 33(2), 60(5), Regulation 44(2), Liquidation process
Regulation, 2016 IBC 2016**

Due to paucity of time, the matter could not be taken up today, hence the matter
is adjourned to 10.06.2024.

Tanvi
09.05.2024

Sd/-
Court Officer